

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1646
TO BE ANSWERED ON 20.12.2018**

UNIFORM POLICY FOR POWER DISTRIBUTION

1646. PROF. SAUGATA ROY:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has a uniform policy to distribute power from central pool to various States in the country;**
- (b) if so, the details thereof;**
- (c) whether any State Government has approached for more power during peak hours; and**
- (d) if so, the details thereof along with the action taken thereon?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER
AND NEW & RENEWABLE ENERGY**

(SHRI R. K. SINGH)

(a) & (b) : Yes, Madam. Currently, Power from Central Generating Stations to the beneficiary States/Union Territories is allocated by the Government in accordance with the formula for allocation of power which is as per the extant guidelines issued vide letter No. 8/1/96-OM dated 27th April, 2000. The details are given at Annex.

(c) & (d) : Yes, Madam. During the current year (2018-19), Government of Goa requested for increasing 54.29 MW power allocation during peak hours to 72.19 MW from unallocated quota. Accordingly, Ministry of Power has allocated an additional 18 MW Power to Goa during peak hours on 18.09.2018.

ANNEX

ANNEX REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 1646 TO BE ANSWERED IN THE LOK SABHA ON 20.12.2018.

Power from Central Generating Stations to beneficiary States/Union Territories is allocated in accordance with formula for allocation of power which is being treated as guidelines from April, 2000. As per these guidelines, allocation of power is made to the States/ UTs in two parts, namely firm allocation of 85% of installed capacity and remaining 15% unallocated power for allocation by the Government for meeting the urgent/overall requirement

The firm allocation includes allocation of 12% free power to the Home State(s) and 1% for local area development in case of Hydro Power Stations and 10% (paid) power to the home State in case of Thermal and Nuclear Power Stations.

The balance (72% in case of Hydro and 75% in case of Thermal & Nuclear) power is distributed amongst the States / UTs of the region in accordance with the pattern of central plan assistance and energy consumption during the previous five years, both factors having equal weightage. Central plan assistance is determined in accordance with the Gadgil formula, in which population of the States is also taken into consideration. In case of joint venture projects, the equity contributing State gets benefit in firm allocation in proportion to their equity contribution.

In 14 new projects of NTPC Ltd., Central Government has, in January, 2011, approved allocation of 50% of power to 'Home' State, 15% unallocated power at the disposal of Government of India and 35% to other constituents (except 'Home' State) of that region on the basis of extant guidelines on allocation of power giving equal weightage to central plan assistance and energy consumption by each State of the Region for preceding 5 years. Similar dispensation has also been provided by the Government in January, 2011 in respect of new projects of Nuclear Power Corporation of India Ltd.
